

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

SERVICE TAX APPEAL NO. 85627 OF 2018

(Arising out of Order-In-Appeal no. PUN/EXCUS/001/APP/584/17-18 dated
03.11.2017 passed by The Commissioner, CE.)

**SHREE SWAMI SAMARTH MANPOWER
SERVICES P LTD**

Block No. 88,
Ambedkar Housing Society,
Yerawada, Pune,
Maharashtra-411 006.

Appellant

Vs.

**COMMISSIONER CENTRAL EXCISE AND
SERVICE TAX, PUNE-I**

ICE HOUSE, 41-A,
Sasson Road, Opp Wadia College,
Pune-411 001.

Respondent

Appearance:

None for the Appellant.

Shri Aditya Singh Parihar, Superintendent, Authorized Representative for the
Respondent.

CORAM:

**HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)**

Date of Hearing: 04.02.2025

Date of Decision: 04.02.2025

FINAL ORDER NO :- A/85171/2025.

None for the Appellant but form 1 and form 4 of SVLDRS indicating
settlement of their dispute under SABKA Vishwas Legacy Dispute Resolution
Scheme, 2019 is filed in this case.

2. Learned AR informs that appeal number, confirmed demand amount and
settlement amount are all in order.

4. Taking note of the submissions, we dismiss the appeal as deemed
withdrawn under section 127 (6) of the amended Finance Act, 2019.

(Dictated and pronounced in open court)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**